



GOVERNMENT OF MIZORAM  
LAW AND JUDICIAL DEPARTMENT

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NOTIFICATION

Dated Aizawl, the 7<sup>th</sup> March, 2016

No. A.45011/1/2015-LJE : In exercise of the powers conferred under Section 3 (1) of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 (No. 8 of 2015) and in pursuance of letters No. HC.III-18-2015/3307/G Dt. 16.12.2015 and No. P. 17013/8/2016-HC (AB)/39 dt. 29.1.2016, the Governor of Mizoram is pleased to constitute the following Courts as Commercial Courts in the State of Mizoram with immediate effect.

Sl. No.	Name of Court	Territorial Jurisdiction
1.	District & Sessions Judge, Aizawl	Whole of Aizawl Judicial District comprising Aizawl, Kolasib, Mamit, Champhai & Serchhip Administrative Districts.
2.	District & Sessions Judge, Lunglei	Whole of Lunglei Judicial District comprising Lunglei, Lawngtlai & Saiha Administrative Districts.

Sd/- R. THANGA

Secretary to the Govt. of Mizoram

Memo. No. A.45011/1/2015-LJE

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Dated Aizawl, the 7<sup>th</sup> March, 2016

Copy to:-

1. Secretary to the Governor of Mizoram
2. Principal Secretary to Chief Minister, Govt. of Mizoram.
3. P.S to Speaker/Ministers/Ministers of State/Parliamentary Secretaries, Govt. of Mizoram.
4. P.P.S to Chief Secretary, Govt. of Mizoram.
5. Chief Controller of Accounts, Accounts & Treasuries, Mizoram, Aizawl.
6. Controller, Printing & Stationery, Govt. of Mizoram with 6 (six) spare copies for publication in the Mizoram Gazette.
7. Registrar, Gauhati High Court, Aizawl Bench.
8. District & Sessions Judge, Aizawl/Lunglei.
9. Guard File.

  
(LALNEIHHLIMI)

Under Secretary to the Govt. of Mizoram

